

(9)

OA 728/06

21.5.08

Hon Cmr Ashok S. Karamadi, JM

None for the applicant even on revised call. Sri S.K. Rai for the respondents.

It is seen from the order sheet also that the Applicant's counsel is not appearing in the matter and he has not filed RA to the CA filed on 14.05.07. Having regard to the same I do not find any justifiable ground to adjourn this matter.

The OA is dismissed in default.


JM

OK
Judgment prepared
on 21/5/8
Cmr

me